## **HIGH COURT FOR THE STATE OF TELANGANA**

## **NOTICE**

All the learned Advocates and Parties-in-Person (authorized by Registry) are hereby informed that the High Court for the State of Telangana has started the Paperless Court in Court Hall No.01 with effect from 01-11-2023. In this connection, as directed the Registry has arranged 4 nos. of Touch Screen All-in-One Personal Computers in Court Hall No.1 for the Advocates and Parties-in-Person (authorized by Registry) to access their case file to make submissions, with effect from 26-02-2024.

The scanned PDF copy of the case file as per causelist will be made available in the Touch Screen All-in-One Personal Computers arranged in the Court Hall No.1 and the advocates are required to open the scanned bookmarked PDF file and navigate easily, and after conclusion of case proceedings they are requested to close the PDF document of their respective case.

Sd/-REGISTRAR (I.T.)-CUM-CENTRAL PROJECT COORDINATOR

## HIGH COURT FOR THE STATE OF TELANGANA

## NOTICE

All the learned Advocates and Parties-in-Person are hereby informed that the High Court for the State of Telangana is proposing to implement a secure and controlled system of Hybrid mode of functioning of court hearings in the place of the existing video conferencing system.

On a pilot basis, the new system of Hybrid mode (Video Conferencing system) will be implemented in the Court Hall No.14 presided over by the Hon'ble Sri Justice T.Vinod Kumar with effect from 26/02/2024.

For this purpose, all the learned Advocates and Parties-in-Person (who are permitted by the High Court) who will be appearing in Court Hall No.14 are requested to do the following:

- 1. Download the 'tshc-vconsole' app from Playstore/appstore app for android /iphones.
- 2. Register through the downloaded app (one time process) by providing the registered mobile number and Bar Council Enrollment number.
- 3. The parties-in-person (authorized by Registry) have to register themselves by uploading their ID proof, permission to appeal Party-in-Person as per Rule 33-B Chapter IIIA of the High Court Rules on Appellate side and follow the procedure prescribed in the Standard Operating Procedure enclosed along with this notice.
- 4. The Advocates/ Parties-in-person can also join the Hybrid mode proceedings of Court No 14 through Desktops/Laptops by clicking the following link <a href="https://tshc.vconsol.com/register">https://tshc.vconsol.com/register</a> through chrome browser and by one time registration.
- 5. For android Tab/ipad user can either join through browser or through Playstore/appstore app.
- 6. SOP/Manuals and Videos for usage of VCONSOL software also may be uploaded in the High Court Website.
- 7. The link for virtual training on VCONSOL software is as under:
- 8. URL: <a href="https://business.vconsol.com/join/3585357768?be">https://business.vconsol.com/join/3585357768?be</a> auth=NzY2ODE4
  Conference ID: <a href="https://doi.org/10.1007/3585357768">3585357768</a>
  Password: 766818

Sd/-REGISTRAR (I.T.)-CUM-CENTRAL PROJECT COORDINATOR HIGH COURT FOR THE STATE OF TELANGANA:: HYDERABAD

**NOTICE** 

As directed, it is to inform that the instruction issued on

21.02.2023 and 18.10.2023 in respect of Point No.8, with regard to

observation of Wednesday as 'no mention day' is hereby

withdrawn with immediate effect.

Hereinafter mentions shall be made before the respective

Courts on Wednesday also similar to the other days and all other

instructions issued on 21.02.2023 shall continue to be in force.

//BY ORDER//

Sd/-

REGISTRAR GENERAL

Date: 15/11/2023